COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Sixteenth Lok Sabha)

THIRTY-FOURTH REPORT

(*Presented on 19.7.2017*)

I, the Chairperson of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Thirty-fourth Report.

- 2. The Committee met on 18 July, 2017 for-
 - I. Examination of six Constitution (Amendment) Bills under rule 294(1)(a) of the Rules of Procedure.
 - II. Classification and allocation of time for discussion of Bills under clauses (b) and (c) of Rule 294(1) of the Rules of Procedure.

Examination of the Constitution (Amendment) Bills

- 3. The Committee examined the following six Constitution (Amendment) Bills:-
 - (1) The Constitution (Amendment) Bill, 2017 (Amendment of article 51A) by Shri P. Karunakaran, M.P.

The Bill seeks to amend article 51A of the Constitution with a view to make propagation of rich heritage of our composite culture as a Fundamental Duty of every citizen of the country.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

(2) The Constitution (Amendment) Bill, 2017 (<u>Amendment of the Seventh Schedule</u>) by Shrimati Meenakashi Lekhi, M.P.

The Bill seeks to amend the Seventh Schedule to the Constitution with a view to transfer entry 14 of List II-State List pertaining 'Agriculture', to List III- Concurrent List so that the Parliament and the Central Government can also play their due role in the field of development of agriculture.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

(3) The Constitution (Amendment) Bill, 2017 (Amendment of article 12) by Shrimati Meenakashi Lekhi, M.P.

The Bill seeks to amend article 12 of the Constitution with a view to include "Institution of Self-Government" within the meaning of State as defined in that article. The present article reads "the State" includes the Government and Parliament of India and the Government and the Legislature of each of the States and all local or other authorities within the territory of India or under the control of the Government of India.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

(4) The Constitution (Amendment) Bill, 2017 (Amendment of article 51A) by Shrimati Meenakashi Lekhi, M.P.

The Bill seeks to amend article 51A of the Constitution with a view to make fundamental duty of every eligible citizen to cast vote at elections to the House of the People, Legislative Assemblies of States and institutions of local self-Government.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

(5) The Constitution (Amendment) Bill, 2017 (<u>Amendment of the Seventh Schedule</u>) by Shrimati Meenakashi Lekhi, M.P.

The Bill seeks to amend the Seventh Schedule to the Constitution with a view to transfer entry 17 of List II-State List pertaining to 'Water', to List III-State List so that the Parliament and the Central Government can also play their due role in conservation and sustainable use of water to meet the growing needs of the society.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

(6) The Constitution (Amendment) Bill, 2017 (<u>Insertion of new article 21B</u>) by Shri Sushil Kumar Singh, M.P.

The Bill seeks to amend the Constitution with a view to make 'right to affordable medical care, health insurance and healthcare facilities' as a Fundamental Right of every citizen of the country.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

Classification and allocation of time to Bills

- 4. The Committee considered classification and allocation of time in respect of nine Bills as shown in the Appendix.
- 5. After considering all aspects of the Bills, the Committee recommend that all the nine Bills shown in Appendix be placed in category `A'. The Committee also recommend allocation of time for each of the Bills as shown in column 5 of the Appendix.

Recommendations

- The Committee recommend that 6.
 - (i) Shri P. Karunakaran, Shrimati Meenakashi Lekhi and Shri Sushil Kumar Singh, M.Ps. may be permitted to move for leave to introduce their Constitution (Amendment) Bills specified in paragraph 3 above; and
 - (ii) the classification and allocation of time to nine Bills by the Committee, as shown in the Appendix, be agreed to by the House.

NEW DELHI;

18 July, 2017

DR. M. THAMBI DURAI Chairperson, Committee on Private Members' Bills and Resolutions.

27 Ashadha, 1939 (Saka)

APPENDIX

(See para 5 of the Report) (List of Bills placed in category `A' and allocation of time)

Sl. No.	Title of the Bill and member-in-charge	Bill No.	Category recommend	ed r	Time ecommended
1.	The Payment of Pension to Farmers in Drought Affected Areas Bill, 2016 by Shri Shivaji Adhalrao Patil, M.P.	139 o	f 2016 A	Y	2 hours
2.	The Railways (Amendment) Bill, 2016 (Amendment of sections 126 and 127) by Shri Shivaji Adhalrao Patil, M.P.	141 o	f 2016	A	2 hours
3.	The Airlines Regulatory Authority Bill, 2017 by Shri M.K. Raghavan, M.P.	66 of	2017	A	2 hours
4.	The Child Protection Bill, 2017 by Shri Vishnu Dayal Ram, M.P.	62 of	2017	A	2 hours
5.	The Ban on Polythene Bags Bill, 2017 by Shri Vishnu Dayal Ram M.P.	61 of	2017	A	2 hours
6.	The Bureau of Accountability Bill, 2017 by Shri Vishnu Dayal Ram, M.P.	63 of	2017	A	2 hours
7.	The Mandatory Basic Facilities for Neglected Senior Citizens, Widows and Orphans Bill, 2017 by Shri A.T. Nana Patil, M.P.	67 of	2017	A	2 hours
8.	The Constitution (Amendment) Bill, 2017 (Insertion of new article 16A) by Shri Bhairon Prasad Mishra, M.P.	68 of	2017	A	2 hours
9.	The Health Insurance Scheme Bill, 2017 by Shri Ashwini Kumar Choubey, M.P.	64 of	2017	A	2 hours